

REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Sixth Lok Sabha

Twenty Eighth Report



**LOK SABHA SECRETARIAT
NEW DELHI**

1979

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Sixth Lok Sabha)

TWENTY-EIGHTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-Eighth Report.

2. The Committee met on the 27th February, 1979 for—

- I. Classification of Bills (*vide* Appendix I) under clause (b) of Rule 294(1) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills (*vide* Appendix II) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- III. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the Resolutions at items Nos. 2, 3 and 4 set down in the List of Business for Friday, 2 March, 1979.

IV. Reconsideration of the classification of the following Bills:—

- (1) The Reservation of Vacancies in Posts and Services (for Scheduled Castes and Scheduled Tribes) Bill, 1978 by Shri Suraj Bhan.
- (2) The High Court at Allahabad (Establishment of a Permanent Bench at Meerut) Bill, 1978 by Shri K. Prakash.
- (3) The Constitution (Amendment) Bill, 1977 (*Omission of article 370*) by Shri P. K. Deo.
- (4) The Constitution (Amendment) Bill, 1978 (*Amendment of Eighth Schedule*) by Dr. Karan Singh.
- (5) The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1978 (*Amendment of sections 3, 4, etc.*) by Shri Purnanarayan Sinha.

Classification of Bills

3. The Committee postponed the classification of the Bills, referred to in Appendix I, till one more Bill is disposed of by the House.

Classification and allocation of time to Bills

4. After considering all aspects of the Bills, the Committee recommend allocation of time for each of the Bills as shown in column 4 of Appendix II. The Committee, however, postponed the classification of these Bills also, to be considered alongwith the Bills referred to in Appendix I.

[P.T.O.

Allotment of time to Resolutions

5. The Committee recommend the allocation of time as follows:—

(1) Resolution regarding wage negotiations of public sector undertakings	..	2 hrs.
(2) Resolution regarding ban on cow slaughter	..	2 hrs.
(3) Resolution regarding land reforms programme	..	2 hrs.

Reconsideration of the Classification of Bills

6. In view of their decision regarding postponement of classification of Bills, as stated in paragraphs 3 and 4 above, the Committee decided to postpone the consideration of the requests for re-classification of Bills.

Recommendations

7. The Committee recommend that—

- (i) the allocation of time to Bills by the Committee, as shown in Appendix II, be agreed to by the House; and
- (ii) the allocation of time to resolutions, as shown in paragraph 5 above, be agreed to by the House.

NEW DELHI;
February 27, 1979.
Phalguna 8, 1900 (Saka).

GODEY MURAHARI,
Chairman,
*Committee on Private Members'
 Bills and Resolutions.*

APPENDIX I

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.
1	2	3
1.	The Export and Surplus Removal Bill, 1978 by Shri D. D. Desai	163 of 1978
2.	The Central Excises and Salt (Amendment) Bill, 1978 (<i>Amendment of sections 1, 2, etc.</i>) by Shri R. D. Gattani	164 of 1978
3.	The Natural Calamities Mitigation Commission Bill, 1978 by Shri P. Rajagopal Naidu	182 of 1978
4.	The Constitution (Amendment) Bill, 1978 (<i>Amendment of article 19, etc.</i>) by Dr. Ramji Singh	174 of 1978
5.	The Cow Slaughter Prohibition Bill, 1978 by Dr. Ramji Singh	181 of 1978
6.	The Constitution (Amendment) Bill, 1978 (<i>Amendment of Eighth Schedule</i>) by Dr. Ramji Singh	175 of 1978
7.	The Parliamentary Integrity Commission Bill, 1978 by Dr. Ramji Singh	180 of 1978
8.	The Freedom of Religion Bill, 1978 by Shri O. P. Tyagi	178 of 1978
9.	The Indian Penal Code (Amendment) Bill, 1978 (<i>Amendment of section 304A</i>) by Shri Hari Vishnu Kamath	177 of 1978
10.	The Indian Penal Code (Amendment) Bill, 1978 (<i>Repeal of section 309</i>) by Shri Hari Vishnu Kamath	176 of 1978
11.	The Delhi Sales Tax (Repeal) Bill, 1978 by Shri Kanwar Lal Gupta	107 of 1978

[P.T.O.]

APPENDIX II

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Time recommended by the Committee
			1
1.	The Soil Conservation Bill, 1979 by Shri D.D. Desai	3 of 1979	2 hours
2.	The Constitution (Amendment) Bill, 1978 (Amendment of article 19) by Shri Sougata Roy	158 of 1978	2 hours
3.	The Prevention of Bigamous Marriages Bill, 1979 by Dr. Ramji Singh	12 of 1979	2 hours
4.	The Hoarding and Profiteering Prevention Bill, 1979 by Dr. Ramji Singh	1 of 1979	2 hours
5.	The High Court at Allahabad (Establishment of a Permanent Bench at Agra) Bill, 1979 by Shri Shambhu Nath Chaturvedi	4 of 1979	2 hours
6.	The Country Fishing Boats Protection Bill, 1979 by Shri P. Rajagopal Naidu	2 of 1979	2 hours
7.	The Central Sales Tax (Amendment) Bill, 1979 (Amendment of section 2) by Shri Vinod Bhai B. Sheth	8 of 1979	2 hours
8.	The Constitution (Amendment) Bill, 1979 (Amendment of Seventh Schedule) by Shri K. Gopal	10 of 1979	2 hours
9.	The Constitution (Amendment) Bill, 1979 (Amendment of articles 343 and 344) by Shri K. Gopal	9 of 1979	2 hours
10.	The Official Languages (Amendment) Bill, 1979 (Insertion of new section 3A, etc.) by Shri K. Gopal	11 of 1979	2 hours